

के विकास में एक बड़ी भ्रष्टाचार यह है कि घातु के खम्भे लगाने पड़ते हैं और पहाड़ी और पिछड़े हुए इलाकों में लकड़ी के खम्भे लगा कर इस काम को किया जा सकता है, क्या इसके बारे में भी यह समिति कोई कार्यक्रम बनायेगी?

श्री राज बहादुर : इस समिति का कार्यक्षेत्र निर्धारित कर दिया गया है। टर्म्स आफ रेफ़रेंस में मैं समझता हूँ कि जो कुछ भी प्रीपरेशनल आवश्यकताएं काम करने की हैं, उन सब पर ध्यान दिया जायगा और इस मुद्दाव पर भी ध्यान दिया जायगा।

Grow More Food Programmes in Andhra

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*1662. { **Shri Venkatasubbaiah:**
 Shri Ball Reddy:

Will the Minister of Food and Agriculture be pleased to state the amount of loans and grants sanctioned by the Government of India to the Government of Andhra for (i) well sinking and well repairing schemes; (ii) tank construction and tank repairs schemes under Grow More Food Programme during the years 1956-57 and 1957-58?

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):

(i) *Well sinking and well repairing scheme*

	Loan	Grant
1956-57	nil	nil
1957-58	Rs. 6,41,500	nil

(ii) *Tank construction and tank repairs scheme*

	Loan	Grant
1956-57	nil	nil
1957-58	Rs. 34,93,00	nil

N.B.—Information given above for the year 1956-57 is for pre-integrated Andhra.

Shri Venkatasubbaiah: May I know what is the actual assistance that has been asked by the Andhra Pradesh Government towards tank repairs and well repair schemes, and what is the actual amount that has been sanctioned by this Government?

Shri M. V. Krishnappa: We have sanctioned more than what has been prescribed as the limit in the Five Year Plan. According to the Second Five Year Plan, for 1957-58, there was a ceiling of Rs. 1,68,00,000 for minor irrigation schemes, whereas we have sanctioned Rs. 1,77,00,000 for all these minor irrigation schemes.

Shri Nagi Reddy: The question has not been answered. The question was, what was the amount that the Government of Andhra Pradesh had asked for and how much has been granted. So, the answer is entirely different from what was demanded by the question.

Shri M. V. Krishnappa: They cannot ask more than what has been fixed as ceiling according to the Second Five Year Plan. A ceiling has been fixed now taking into account the Central grant and the local State Government's resources. A ceiling was fixed at Rs. 1,68,00,000, whereas we have approved Rs. 1,77,00,000.

Shri Venkatasubbaiah: I want a specific answer to my question. The answer given by the hon. Minister is not so.

Shri M. V. Krishnappa: In 1957-58 the Government of Andhra Pradesh submitted a scheme for the construction of 214 new wells, and repair of 142 old wells in the Telangana area. A loan of Rs. 6,41,500 asked by the State Government was agreed to. Whatever they had asked, we have agreed.

Shri Ranga: We were told that so far as wells are concerned, in 1956-57, there was no grant made. Why was it so?

The Minister of Food and Agriculture (Shri A. P. Jain): Because no scheme was sent by the State Government.

Shri Ranga: May I know whether the dispute has been settled as between the two Governments in regard to the collection of the money for those wells which could not be completed or those wells which were dug but that water could not be tapped? The

Andhra Government had requested the Government of India to waive the collection of the money that was advanced to the peasants, because the peasants themselves have lost the money.

Shri M. V. Krishnappa: We have asked the Andhra Government to submit additional schemes for the minor irrigation works, especially tanks and wells, and it is under the consideration of the Government to give them more grants—to the Andhra, Madras and Mysore States.

Shri Ranga: That is all right. Evidently the hon. Minister did not follow the question.

Shri M. V. Krishnappa: I followed your question, but I want notice.

Shri Ranga: With regard to this question.....

Mr. Speaker: The hon. Minister wants notice for the answer.

Shri Ranga: The hon. Minister knows it. I have spoken to him.

Shri Thimmalah: The Minister said that loans were given. May I know whether any State Government has requested the Central Government for converting them into overall grants instead of loans and grants?

Shri A. P. Jain: There are definite rules for advancing loans and grants in a certain proportion. Of course, every State Government may like to convert the whole of the loan into grant, but we are not going to accept that.

Shri Viswanatha Reddy: In the well-repairing schemes under the Grow More Food Campaign, one of the criteria for the peasants to be entitled to receive the subsidy is that the well should be of a particular dimension, regardless of the availability of water. This criterion has created a lot of hardship to the peasants. Therefore, may I know whether it is in the contemplation of the Government of India to change this criterion and fix

it according to the availability of water in the wells?

Shri M. V. Krishnappa: I also know this information that the local Governments fix certain dimensions regarding depths and other things. It is entirely the responsibility of the State Government. We insist that it should be economical. Where it is not economical, we give them some grant. That is all the help that the Centre gives.

Shri Bali Reddy: With a view to increase agricultural production, will the Government be prepared to sanction sufficient funds to repair the thousands of tanks in Telangana which are now lying breached?

Shri M. V. Krishnappa: Yes, Sir; we have just now asked for an additional list of schemes, especially to repair breached tanks and desilting of tanks. This is very important, especially in Telangana and Rayalaseema where thousands of tanks are in repair.

Shri R. Ramanathan Chettiar: What is the annual expenditure on this scheme?

Shri M. V. Krishnappa: I have given the figures, Sir.

Power Project at Litan on Thoubal River

*1663. **Shri L. Achaw Singh:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Power Project at Litan on the Thoubal River has been approved and finalised by Government;

(b) if so, when the construction of the dam at Litan will commence; and

(c) whether any other alternative site has been suggested for a hydro-electric plant in the vicinity of Imphal?

The Minister of Irrigation and Power (Shri S. K. Patil): (a) No, Sir. The Project is under investigation.

(b) Does not arise.